

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI
DIVISION BENCH- V

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.01.2020**

NAME OF THE PARTIES: Diversified Drilling & Industrial Equipment
Trading FZE
V/s
Starbit Oilfields Services India Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

8. C.P.(IB)-3463(MB/2019)

Both sides present and submits that the parties have amicably settled the matter and filed consent terms. Consent terms taken on record. The counsel for the petitioner seeks for withdrawal of this petition and accordingly, the petition is dismissed as not pressed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)